GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:92 ANSWERED ON:05.07.2004 NON DEPOSIT OF EPF SHARE BY COMPANIES Mahato Shri Bir Sing;Vasava Shri Mansukhbhai D.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government have detected irregularities being committed by certain companies in different States by not depositing the amount of their share in the Employees Provident Funds in time ;

(b) if so, the names of those defaulting companies for the last three years, State-wise;

(c) the financial loss suffered by the employees in each State due to these irregularities; and

(d) the details of action taken by the Government against the defaulting companies ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

(a): Yes Sir.

(b): The state wise list of establishments is given in Annexure-A.

(c) : There is no financial loss to the employees as the Employees Provident Fund Organisation is ensuring recovery of arrears in accordance with the provisions of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952. Further, defaulting employers' share is also payable from Special Reserve Fund under some specific conditions.

(d): Whenever any default is detected the action is taken under sections 7A, 8F, 8B to 8G, 14(1)(A), 14(B) and 7Q of the Employees` Provident Funds & Miscellaneous Provisions Act, 1952, under Section 406/409 of IPC and under Section 110 of CrPC.

ANNEXURE-'A' STATE-WISE LIST OF DEFAULTING ESTABLISHMENTS FOR LAST THREE YEARS

REGION Estt. in 2001-02 Estt. in 2002-03 No. of establishments having default of Rs. 10 lakhs and above as on 31.3.2004

Total 31522 29777 1568